

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.30
C.P.No. 91/BB/2021

IN THE MATTER OF:

Venkata Sai Ispat Industries Pvt. Ltd. ... Petitioner
Vs.
M/s. Amma Constructions India Pvt. Ltd. ... Respondent

Order under Section 271- 272 of Companies Act, 2013

Order delivered on: 27.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Anthony
For the Respondent : None

ORDER

1. Heard the Ld. Counsel for the Petitioner. None appeared for the Respondent.
2. It is noticed that in compliance to order dated 07.11.2023, Ld. Counsel for the Petitioner has filed list of dates and events along with written synopsis vide Dy.No.6533 dated 28.12.2023 and memo of citation vide Dy.No.860 dated 07.02.2024. The same is taken on record.
3. Ld. Counsel for the Petitioner seeks short adjournment to argue the matter on the ground that there is no representation on behalf of Respondent.
4. List the case on **29.08.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)